

CLR No. 02/2019 (Old CLR No. 01/17)
RC No. 219 2014 E 0022
Branch: CBI/EO-I/New Delhi
CBI Vs. M/s IST Steel and Power Ltd. & Ors.
U/s 120-B r/w Section 420 IPC
& S. 13(2) r/w 13(1)(d) PC ACT, 1988

21.08.2020.

Matter taken up today in compliance of Office Order No. Power/Gaz./RADC/2020/E-8959-9029 dated 16.08.2020 and also in continuation to orders No.819-903/DJ/RADC/2020 dated 16.05.2020, No. E1792-1876/DJ/RADC/2020 dated 22.05.2020, No. E-2574-2639/DJ/RADC/2020 dated 29.05.2020, No. E-3943-4029/DJ/RADC/2020 dated 13.06.2020, No. E-4121-4205/DJ/RADC/2020 dated 15.06.2020 and No. Power/Gaz./RADC/2020/E-5577-5661 Dated 29.06.2020, Power/Gaz./RADC/2020/E-6836-6919 Dated 14.07.2020 and Power/Gaz./RADC/2020/E-7784-7871 dated 30.07.2020 of Ld. District & Sessions Judge-Cum-Spl. Judge (PC ACT) (CBI) Rouse Avenue District Court, New Delhi.

The present matter is being taken up today through video conferencing as regular functioning of the Courts at District Courts has been suspended since 23.03.2020 vide office orders of Hon'ble High Court of Delhi bearing Nos. 373/Estt./E1/DHC dated 23.03.2020, No.159/RG/DHC/2020 dated 25.03.2020, No.R-77/RG/DHC/2020 dated 15.04.2020, No. R-159/RG/DHC/2020 dated 02.05.2020, No. R-235/RG/DHC/2020 dated 16.05.2020, R-305 /RG/DHC/2020 dated 21.05.2020, No.1347/DHC/2020 dated 29.05.2020, No.17/DHC/2020 dated 13.06.2020, No.22/DHC/2020 dated 29.06.2020, No. 24/DHC/2020 dated 13.07.2020, No. 26 /DHC/2020 dated 30.07.2020 and No. 322/RG/DHC/2020 Dated: 15.08.2020.

The hearing of the present matter is being taken up via Cisco WebEx Platform in the presence (onscreen) of:

Present: Ld. DLA Sh. V.K. Sharma, Ld. Senior PP Sh. A.P. Singh and Ld. DLA Sh. Sanjay Kumar for CBI along with IO Inspector Manoj Kumar.

Advocate Sh. Akshay Nagarajan on behalf of Ld. Special PP Sh. R.S. Cheema.

Ld. Counsel Sh. Jitesh Vikram Srivastava for all complainants.

Part arguments on the closure report have been heard as advanced by Ld. Counsel Sh. Jitesh Vikram Srivastava for all complainants and Ld. DLA Sh. V.K. Sharma for CBI.

Certain queries have been put to the prosecution, for which Ld. DLA has sought some time to respond.

Heard. Considered.

As prayed, matter be now put up for further arguments on protest petition on 26.09.2020.

A scanned signed copy of this order is being sent to Sh. Mukesh JJA, Computer Branch, RADDC via WhatsApp for uploading it on the official website of Delhi District Courts.

A copy of order is being retained, to be placed in the judicial file as and when normal functioning of the courts is resumed.

The present order has been dictated on phone to Steno Pawan Singhania.

**(Bharat Parashar)
Special Judge, (PC Act)
(CBI), Court No. 608
Rouse Avenue Court
New Delhi
21.08.2020.**